

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) No. 175 of 2017

In the matter of:

Axis Nirman and Industries Ltd. & Anr.

....Appellants

Vs.

M/s Hotel Birsa Pvt. Ltd. & Ors.

....Respondents

Present:

**Appellants: Mr. Buddya Ranganathan and Mr. C.S Chauhan,
Advocates.**

**Respondents: Mr. Abhijeet Sinha and Mr. Arijit Mazumdar,
Advocates for R-2.**

ORDER

31.07.2020: Heard the Learned Counsel for the parties. Learned Counsel for the Appellants submitted that he has some personal difficulty, therefore, he is seeking adjournment. Learned Counsel for Respondent No. 2 pointed out that this matter is pending for a long time, therefore, it should have taken on the priority basis.

Learned Counsel for the Parties are directed to file Convenience Compilation with List of Date in physical form within 10 days. Parties may also file Written Submissions not more than three pages.

Let the Appeal be fixed 'at the top of the list' on **13th August, 2020.**

**[Justice Jarat Kumar Jain]
Member (Judicial)**

**[Balvinder Singh]
Member (Technical)**

**[Ms. Shreesha Merla]
Member (Technical)**

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